

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

Item No. 123  
**(IB)-40(PB)/2017**

**IN THE MATTER OF:**

Vedika Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

**Under Section 10 of IBC**

**Order delivered on 25.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner: Mr. Sanjeev Sagar, Mr. J. Kiran, Advs.  
For the Respondent(s): Mr. Shashi Kant Nemani, Liquidator,  
Ms. Priyanka Swami, Adv.

**ORDER**

In pursuance of order dated 08.10.2018 an affidavit by the suspended director Mr. Anurag Garg has been filed and a copy thereof has been furnished to the learned counsel for the liquidator in the court today. In para 3 read with para 5, the deponent Mr. Anurag Garg has stated that all documents and information which is in his power and possession has been intimated and handed over to the liquidator and if any other document comes to his notice then the same shall also be intimated and handed over to the liquidator. The deponent has also undertaken to render all personal assistance either to supply the record and or try and recreate them for the purpose of liquidation of the corporate debtor.

**CA-530(PB)/2018**

On the Issues of payment of fee of the liquidator, the orders are reserved.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**